

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:
ShriGireesh B. Pradhan, Chairperson
Shri A.K Singhal, Member
ShriA.S.Bakshi, Member
Dr. M.K.Iyer, Member

Date of Order :15th of December, 2016

Petition No. 88/MP/2016

In the matter of

Petition under Section 94 (f) of the Electricity Act, 2003 seeking further time extension on the order dated 18.8.2015 in Petition No. 86/MP/2014 filed by KSEB for seeking time extension for implementing the Commission's order in the matter of providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (i) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2012 read with Regulation 3 (e) of Central Electricity Authority (Grid Standards) Regulations, 2010 and following best practice of O&M of transmission elements for ensuring security of the Southern Regional grid as well as the inter-connected Indian grid.

And

In the matter of

Kerala State Electricity Board Limited
VyduathiBhavanam,
Pattom, Thiruvananthapuram-695 004

.....**Petitioner**

Vs

1.Southern Regional Load Despatch Centre
29, Race Course Cross Road,
Bangalore-110 016.

2.Southern Regional Power Committee
29, Race Course Cross Road,
Bangalore-110 016

....**Respondents**

Petition No. 135/MP/2016

In the matter of

Petition under Sections 79 and 94 (2) of the Electricity Act, 2003 read with Regulation 116 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking extension of time for compliance of the directions issued by the Commission in order dated 18.8.2015 in Petition No. 86/MP/2014 and 374/MP/2014 and related reliefs.

And

In the matter of

Karnataka Power Transmission Corporation Limited
Protection and Communication,
1st Floor, 5B Block,
144, Anna Salai, Chennai-600 002

Petitioner

Vs

1. Southern Regional Load Despatch Centre
29, Race Course Cross Road,
Bangalore-110 016.

2. Southern Regional Power Committee
29, Race Course Road, Bengaluru-560 009.

3. Kerala State Electricity Board Limited
VyduathiBhavanam, Pottom,
Thiruvananthapuram-695 004

4. Tamil Nadu Transmission Corporation Limited
(TANTRANSCO) Protection and Communication,
1st Floor, 5B Block, 144, Anna Salai,
Chennai-600 002

5. National Load Despatch Centre
B-9, 1st Floor, Qutub Institutional Area,
KatwariaSarai, New Delhi-110 016

Respondents

Following were present:

ShriS.R.Anand, Advocate, KSEBL
Ms. Jayantika Singh, SRLDC
Ms.SwapnaSeshadri, Advocate, KPTCL

ORDER

The petitioners, Kerala State Electricity Board Limited and Karnataka Power Transmission Corporation Limited, have filed the present petitions for seeking extension of time to comply with the Commission's direction dated 18.8.2015 in Petition No. 86/MP/2014 and 374/MP/2014.

Background of the case:

2. As per the recommendations in Enquiry Committee report, a third party protection audit in Southern Region was carried out and all constituents of Southern Region (SR) agreed in-principle for implementation of the recommendations of the Committee. Since a number of recommended items were not implemented by the constituents of Southern Region, Southern Regional Load Despatch filed Petition No. 146/MP/2013 seeking directions to the constituents of SR to ensure timely implementation of recommendations of Protection Audit. The Commission, after hearing all the constituents of SR and SRLDC, by order dated 20.2.2014 issued the following directions:

“27. We agree to the petitioner's contention that the linking implementation of protection audit/PCC recommendations with funding modality has resulted into implementing schedule becoming uncertain which is undesirable as the matter involves grid security. The petitioner has proposed to segregate the works of implementation into two Phases, namely Phase-I requiring immediate attention and Phase-II requiring timely implementation. Phase-I involves minor works such as revision of settings, replacement of numerical relays, implementation of bus-bar protection in critical 220 kV sub-stations etc. and Phase-II involves activities such as replacement of old breakers etc. which may require some time. Accordingly, we direct the respondents to implement the works as mentioned in Phase-I and Phase-II by 1.5.2014 and 1.9.2014 respectively. SRPC is directed to coordinate the protection setting issue and submit a report regarding implementation of Phase-I activities by 1.6.2014. SRPC is further directed to submit bimonthly status report for works mentioned in Phase-II to the Commission.

.....

29. The petitioner has submitted that number of respondents are not complying with the provisions of Regulation 5.2 (r) of the Grid Code and the directions of the Commission. We administer a strong warning to the respondents to take all possible measures permissible under the Act and the Grid Code to provide data /information to RLDC and RPC for maintaining reliability and security of the grid. We also make it clear that failure in this regard will amount to non-compliance of the directions of this Commission and render the constituent liable for proceedings under Section 142 of the Electricity Act, 2003 and other relevant provisions. We also direct the petitioner and SRPC to coordinate and monitor the progress and compliance of Commission's directions and ensure compliance of Regulations 5.2 (r) of the Grid Code and report instances of non-compliance to the Commission.”

3. Number of constituents of Southern Region filed Petition Nos. 86/MP/2014, 374/MP/2014, 95/MP/2015, 83/MP/2015 and 265/MP/2015 for extension of time for implementation of recommendations of Protection Audit for Phase-I and II and accordingly, the petitioners were granted time for implementation of protection audit remarks for Phase-I and Phase-II.

Petition No. 88/MP/2016 filed by Kerala State Electricity Board Limited

4. Kerala State Electricity Board Limited (KSEBL) has filed this petition for seeking extension of time for implementation of the Commission's order dated 18.8.2015 in Petition No. 86/MP/2014. KSEBL has submitted that it is working under the Government of Kerala and all major works, procurement, etc. are governed and guided by the rules and regulations of Government of Kerala.

5. KSEBL had filed Petition No. 86/MP/2014 for seeking extension of time for completion of works of Phase I and Phase II of Protection Audit by 31.3.2015 and 31.5.2016 respectively. The Commission after considering the submissions of the

parties, vide order dated 18.8.2015 in Petition No. 86/MP/2014 granted time till 31.12.2015 and 31.3.2016 for implementation of Phase-II works and R&M works at Idduki HEP respectively.

6. KSEBL has submitted that it has made sincere efforts to complete all the works under Phase I and II. However, certain work could not be completed within the specified time due to tender procedures which resulted in delay material procurement and delay in completion of certain works. KSEBL has submitted that only two works in Phase-I are pending for completion and seven works are pending for completion in Phase-II for 6 nos. 220 kV station. KSEBL has made the following prayers:

“Considering the submissions made by KSEB Ltd. and the difficulties faced by KSEB Ltd. regarding the timely implementation of the Commission’s order dated 18.8.2015 in Petition No.86/MP/2014, in the matter of completion of Phase-I and II works of Protection Audit, it is prayed before the Commission that-

(1) Time extension may kindly be granted for Phase-I works till 30.11.2016.

(2) Time extension may kindly be granted for Phase-II works till 31.12.2017 except for 220 kV Idukki HEP. For providing fire protection operation with electrical sensor for generator transformers of 220 kV Idukki HEP, time extension may kindly be granted upto 31.12.2020.”

7. Matter was heard on 14.7.2016 and notices were issued to the respondents to file their replies.

8. Southern Regional Load Despatch Centre in its reply dated 1.8.2016 has submitted that the progress shown by the constitutions of Southern Region is mild and the timely implementation of the recommendations is a critical requirement to ensure secured grid operation. SRLDC has further submitted that the delay in implementation is attributable either to tendering process or to finalizing funding modality by the constituents including KSEBL. Certain works suggested by the constituents for

carrying out with R& M works resulted to further delay. SRLDC has submitted that considering the status of pending protection audit works as furnished by the petitioner from time to time and the difficulties projected by the petitioner for delay in executing the pending protection audit works, time extension upto 30.11.2016 should be granted for Phase-I activities. SRLDC has submitted that all works of Phase-II are required to be completed by December 2016.

9. The petitioner in its rejoinder dated 9.8.2016 has submitted as under:

(a) KSEBL had completed 133 works (93.66%) out of identified 142 works by the audit team before 21.5.2016 which included completion of all works in all aspects in 15 sub-stations (65.21%) out of 23 sub-stations. Since, 9 works in 8 sub-stations were delayed due to reason beyond the control of KSEBL, therefore, the present petition has been filed for grant of extension of time for completion of balance works.

(b) Out of 9 works, 4 works pertain to replacement/providing bus bar protection in 4 sub-stations. The work was delayed due to technical and commercial issues involved in finalizing the tender. Since the panels are to be provided as additional panels in the existing sub-stations and the order quantity being limited, the response from the supplier was not satisfactory. However, all major issues and almost 94% works has been completed within the time specified, which exemplifies the effort taken by KSEBL.

(c) With regard to Phase I and Phase II works, SRPC and SRLDC have recommended the time line upto 30.11.2016 and 31.3.2017 for completion of Phase I and II works.

(d) With regard to providing transfer bus at 220 KV Edamon sub-station, KSEBL has submitted that 220 KV bus at Edamon sub-station is critical in the evacuation of wind energy from Tamil Nadu. Therefore, prolonged shutdown is not possible. Since, space constraints are also faced in the stations, hybrid equipments are proposed. The tender is already floated and is in the pre-qualification stage. The augmentation is not causing any security threat to the grid. As the sanction for shutdown can be issued only selectively in co-ordination with SRLDC and TANTRANSCO/TANDGEDCO, the work can be time consuming. The work can be affected due to high wind generation in Tamil Nadu and Monsoon in the State of Kerala. The time extension recommended by SRPC and SRLDC for completion of the above work is not sufficient.

(e) With regard to 110KV double bus at 220 kV sub-station, Pothencode, KSEBL has submitted that the work proposed is doubling of 110 kV bus at 220 kV sub-station, Pothencode, The space constraints require hybrid CT-PT units for the 200 MVA transformers. Design of the new additional bus is being completed. At present, there is an extension of the 110 kV bus at Pothencode, by which flexibility of operations is almost satisfactory. The delay in completion has no impact on system security. The only issue is in the flexibility of operation and the 110 kV system at Pothencode is essentially radial. The process time of material purchase

of the above work would take one year. Therefore, the overall time is required upto 31.12.2017 to complete the above work. Accordingly, the time extension recommended by SRPC and SRLDC for completing the above work is 31.3.2017 which is not sufficient and required to be extended upto 31.12.2017 in view of the fact that the works proposed is for enhancing the flexibility of operation in the 110 kV radial System.

(f) With regard to strengthening of 220 kV bus at Sabarigiri HEP, KSEBL has submitted that the existing 220 kV bus at Sabarigiri commissioned in 1960 is with all aluminum conductor having a rating of 1600A. The proposal was to replace the bus due to ageing effects. However, no suitable conductor of same mechanical loading on the structures could be identified. Now, suitable conductor has been identified and the DPR is prepared. Since, Sabarigiri is the second largest power house in Kerala grid and its availability is critical in the post monsoon period, i.e. from January to May, time extension recommended by SRPC and SRLDC upto 31.3.2017 for completion of the above work is not sufficient.

(g) With regard to providing electrical sensor for fire protection of GTs at Idukki HEP, KSEBL has submitted that the proposed work is providing fire protection operation with electrical sensors to 3 nos. GTs at Idukki power house. The proposed work is required in the existing system along with the R&M of 1st stage as per the RLA studies carried out by CPRI where the fire protection is also being renovated fully. The original tender for R&M has been finalized and work would be carried out on top priority and expected to be completed by 30.6.2018. The fire

protection is already in service for all 6 Nos. of GTs at Idukki. The present proposal is only a modernization of the existing fire protection sensor.

Petition No. 135/MP/216 filed by Karnataka Power Transmission Corporation Limited

10. Karnataka Power Transmission Corporation Limited(KPTCL) has filed this petition for seeking extension of time till 31.5.2017 to comply with the Commission`s directions dated 20.2.2014 and 18.8.2015 in Petition Nos.146/MP/2013 and 265/MP/2015.

11. KPTCL has submitted that KPTCL had already invited tender for execution of the project in January, 2015. Since, the work was of different variety and scattered throughout the State, all bidders sought time to give their quotations. Accordingly, the technical bid was opened on 28.2.2015 and the price bid on 16.6.2015 which were placed before Board of Directors and approved in the meeting held on 14.7.2015. KPTCL has submitted that M/s ALSTOM was L1 bidder and KPTCL was ready to award to issue the letter of award to it. However, due to various conditions imposed by NLDC including that no PSDF amount would be disbursed if the contract is already awarded before the approval PSDF fund. Therefore, KPTCL was not able to issue of letter of award to M/s ALSTOM till 26.12.2015. KPTCL has submitted that after the issuance of LOA to M/s ALSTOM, it has taken all steps to ensure that the scheme gets implemented as soon as possible. KPTCL has submitted that on 17.3.2016, KPTCL received a letter from the Ministry of Power, Govt. of India communicating the approval of the Monitoring Committee to the proposal sent by KPTCL, accepting the cost estimate of Rs. 67.13 crore and sanction of grant of Rs. 60.42 crore from

PSDF. KPTCL has submitted that due to unforeseen and unavoidable delays and hurdles in some of the works, it could not complete the remaining activities and approached the Commission for extension of time for completion of Phase-I and II of protection audit remarks. The Commission vide order dated 3.5.2016 in Petition No. 265/MP/2015 allowed KPTCL till 31.12.2016 for completion of remaining activities of protection audit remarks. KPTCL has submitted that the owing to above circumstances, KPTCL could not complete within the time allowed by the Commission and has filed the present petition for seeking time till 31.5.2017 for completing the Phase-I and Phase-II activities.

12. Chief (Engineering) of the Commission, vide Record of Proceedings for the hearings dated 22.9.2016 and 27.9.2016, was directed to convene a meeting with the petitioners and the respondents to take a view on the issue of time extension for implementation of recommendation of Protection Audit and file report in this regard. Chief (Engg) has submitted report with regard to time extension for implementation of recommendation of Protection Audit. As per the report, Chief (Engg) of the Commission convened a meeting on 5.10.2016 in which all constituents of Southern Region, the representatives of SRPC and SRLDC participated. In the said meeting, the following was discussed:

- (a) Detailed status of implementation of Protection Audit Recommendations;
- (b) Submissions of the constituents of Southern Region stating that the respective states are in the process of implementing the Protection Audit Recommendations;

(c) Certain States have included all the sub-station in their respective State for implementation of Protection Audit Recommendations. In such cases, it was recommended that the States should keep the time line of completion of works at sub-stations specifically audited post grid disturbance in 2012 as per the time line specified by the Commission;

(d) Number of constituents explained the reasons for delay in implementation of Protection Audit Remarks and sought time to complete them;

(e) The timelines granted by the Commission to various constituents of Southern Region for completion of their respective Phase-I and Phase-II works of Protection Audit Recommendations as under:

S. No.	Constituents	CERC Petition No. /Date of Order	Date for completion of Phase-I activities	Date for completion Phase-II activities	Remarks
1	APGENCO	146/MP/2013 Date of order: 20.2.2014	Affidavits dated: 6.9.2014 and 17.9.2014 were filed in behalf of APGENCO before the Commission stating that the implementation of Phase-I and Phase-II activities of Thermal andHydelgenerating stations would be completed by 31.5.2015 and 31.12.2015 respectively, pursuant to the Commission`s order dated 20.2.2014 in Petition No.146/MP/ 2013.		APGENCO vide its letter dated 16.5.2016 informed that a further affidavit dated 10.5.2016 had been filed before the Commission on behalf of APGENCO stating the status of implementation of Phase-I and Phase-II activities of Thermal and Hydelgenerating Stations would be completed by 31.7.2016 and 31.12.2017 respectively.
2	APTRANS CO	95/MP/2015 Date of order: 27.4.2015	31.12.2015	31.12.2015	APTRANSCO had filed an Interlocutory Application in Petition No. 95/MP/2015 before the Commission on 9.3.2016 seeking extension of time up to 31.8.2016 for completion of Phase-I

		IA No. 10/2016 in Petition No 95/MP/2015 Date of order : 15.6.2016	31.8.2016	31.8.2016	&Phase-II of Protection Audit Recommendations. The Commission vide order dated 15.6.2016 granted time up to 31.8.2016 with the following remarks: 'Taking note of difficulty projected by the petitioner, we allow time to the petitioner till 31.8.2016 as a last opportunity for completion of Phase-I and Phase-II of protection audit remarks failing which the petitioner shall be liable for proceedings under Section 142 of the Electricity Act, 2003 and other relevant provisions.'
3	TSGENCO	146/MP/2013 Date of order: 20.2.2014	TSGENCO filed affidavit dated 16.12.2014 explaining the status of implementation of Phase-I and Phase-II activities pursuant to the Commission's order dated 20.2.2014 (Petition No. 146/MP/2013) and informed that the above work would be completed by 31.08.2015.		TSGENCO filed an affidavit before the Commission seeking further time extension up to 31.3.2017 for implementation of balance activities of Phase-I and Phase-II recommendations for compliance of the Commission's order dated 20.2.2014 in Petition No: 146/MP/2013 with IA. 36/2013.
4	TSTRANS CO	83/MP/2015 Date of order: 14.5.2015	31.10.2015	31.8.2016	TSTRANSCO informed that Phase-I&II activities are under advanced stage of completion as erection and commissioning of the same are in progress.
5	KPCL	374/MP/2014 Date of order: 18.8.2015 265/MP/2015 Date of order:	31.10.2015	31.12.2015	KPCL filed Petition No. 265/MP/2015 before the Commission praying for extension of time up to 30.12.2016 for completing the Phases I and II activities. The Commission vide order dated 3.5.2016 granted time extension up to 31.12.2016 with the following remarks:
			31.12.2016	31.12.2016	

		3.5.2016			"Taking note of difficulty projected by the petitioner, we allow time to the petitioner till 31.12.2016 as a last opportunity for completion of Phase-I and Phase-II of protection audit remarks. If the petitioner fails to comply with the order, it shall be liable for action under Section 142 of the Electricity Act, 2003 as already observed in our order dated 20.2.2014 in Petition No. 146/MP/2013."
6	KPTCL	374/MP/2014 Date of order: 18.8.2015	15.1.2016	15.1.2016	KPTCL filed Petition No: 135/MP/2016 before the Commission seeking time up to 31.5.2017 for compliance of the Commission's directions dated 18.8.2015 in Petition No. 86/MP/2014 and 374/MP/2014 and related reliefs. The request is being considered in this order.
	KSEB	86/MP/2014 Date of order: 18.8.2015	31.12.2015	31.12.2015 (excepting for R&M works at Idduki HEP for which time extension is up to 31.3.2016)	KSEB filed Petition No: 88/MP/2016 before the Commission seeking further time up to 31.11.2016 for completion of remaining Phase-I and Phase-II (except for Idduki HEP) up to 31.12.2017 and 31.12.2020 respectively to comply the Commission's directions dated 18.8.2015 in Petition No: 86/MP/2014 which is being considered in this order.
8	TANTRANS CO	374/MP/2014 Date of order: 18.8.2015	30.6.2016	30.11.2016	TANTRANSCO filed Petition No. 374/MP2014 for extension of time up to 31.5.2015 for completion of Phase-I and Phase II activities and upto 30.6.2017 for R& M of Singarpet, Singaperumalikoil and Tondiarpet 230 kV sub-stations under Phase-III

					activities. The Commission vide order dated 18.8.2015 allowed time till 30.6.2016 for completion of Phase-I and II activities and upto 20.11.2016 for R&M of Singarpet, Singaperumalikoil and Tondiarpet 230 kV substations under Phase-III activities.
9	NPCIL (MAPS)	146/MP/2015 Date of order: 20.2.2014	1.5.2014	1.9.2014	As per the status furnished to SRPC, out of the total 9 recommendations given covering KAPS and MAPS, one no. of recommendation pertaining to MAPS is yet to be complied with.

13. In the review meeting held on 5.10.2016, various constituents requested for time for implementation of Protection Audit Recommendations which are analyzed as under:

(a) **APGENCO (Hydel):** The representative of APGENCO informed that the delay in execution of the works was mainly due to their being linked with PSDF funding, whose sanction was received only in September, 2016 and pending works were targeted to be completed by December, 2017 as under:

Tendering	→ 4-6 months
Delivery, Erection and Commissioning	→ 6 months
Slippages	→ 2-3 months

The representative of APGENCO (Hydel) sought time extension up to 31.12.2017 for completion of Phase-I and Phase-II protection audit remarks.

(b) **APGENCO (Thermal)**: The representative of APGENCO (Thermal) informed that APGENCO has already completed all works of Phase-II, and all pending works of Phase-I are related to 220 kV Rayalaseema TPS, for which placement of Purchase orders is under process. Completion of these works would require another ten months as under:

Tendering completion	→ 3 months
Delivery, erection and commissioning	→ 4-5 months
Slippages	→ 2-3 months

The representative of APGENCO (Thermal) sought time extension up to 30.7.2017 for completion of Phase-I protection audit remarks.

(c) **APTRANSCO**: The representative of APTRANSCO informed that APTRANSCO has already completed all works of Phase-II. However, all pending works of Phase-I are under erection and commissioning stage, and would be completed by March, 2017 as under:

Erection and commissioning	→ 3 - 4 months
Slippages	→ 2 - 3 months

The representative of APTRANSCO sought time extension up to 31.3.2017 for completion of Phase-I protection audit remarks.

(d) **TSGENCO (Hydel)**: The representative of TSGENCO (Hydel) informed that all pending works are under erection and commissioning stage and would be completed by March, 2017 as under:

Erection and commissioning → 3 - 4 months

Slippages → 2 - 3 months

The representative of TSGENCO (Hydel) requested for time up to 31.3.2017 for completion of Phase-I and Phase-II protection audit remarks.

(e) **TSGENCO(Thermal)** :The representative of TSGENCO (Thermal) informed that all pending works are under supply/erection and commissioning stage and would be completed by March, 2017 as under:

Supply, erection and commissioning → 4 - 5 months

Slippages → 2 - 3 months

The representative of TSGENCO (Thermal) sought time up to 31.3.2017 for completion of Phase-I and Phase-II protection audit remarks.

(f) **TSTRANSCO**: The representative of TSTRANSCO informed that all protection audit works are being financed from TSTRANSCO`s internal (RMI) funds and PSDF funding. While the works interlinked with TSTRANSCO`s own resources has already been completed. However, the works interlinked with PSDF funding got delayed due to delay in its sanction. These pending works are targeted to be completed by March, 2017 as under:

Supply, erection and commissioning → 4 - 5 months

Slippages → 2 - 3 months

The representative of TSTRANSCO sought time extension up to 31.3.2017 for completion of Phase-I and II protection audit remarks.

(g)**KPCL**: The representative of KPCL informed that the Commission vide order dated 3.5.2016 in Petition No: 265/MP/2016 allowed time up to 31.12.2016 for completion of Phase-I and Phase-II activities. All pending works of Phase-I has already been completed and the pending works of Phase-II would be completed by 30.11.2016, well before the time extension given. The representative of KPCL requested for time up to 30.11.2016 for completion of Phase-I and II protection audit remarks.

(h)**KPTCL**: The representative of KPTCL informed that the delay in the execution of the works was mainly due to their being linked with PSDF funding, and LOA for the works could be issued only after PSDF sanction. However, even though KPTCL had completed all tendering formalities in the month of July, 2016, LOA could be issued to the successful bidder only in December, 2015 after obtaining PSDF sanction. The representative of KPTCL informed that all pending protection audit works had been taken up for completion under two projects, viz., R&U Project and R&M Project, and both have already been awarded. These projects are expected to be completed by May, 2017 as per time line given as under:

R&U Project (awarded to M/s ALSTOM T&D Ltd.):

Supply, erection and commissioning → 5 - 6 months

Slippages → 2 - 3 months

R&M Project (awarded to M/S ALSTOM T&D Ltd. and M/S Micron Electricals):

Supply, erection and commissioning → 5 - 6 months

Slippages → 2 - 3 months

The representative of KPTCL sought time extension up to 3.5.2017 for completion of Phase-I and II protection audit remarks.

(i) **TANGEDCO and TANTRANSCO:** The representative of TANTRANSCO submitted that the generating stations and sub-stations of TANGEDCO and TANTRANSCO are being monitored by TANTRANSCO. The representative of TANTRANSCO informed that the delay in the execution of the works was mainly due to Code of Conduct owing to State Legislative Assembly Elections held in May, 2016. Therefore, all pending works were expected to be completed by December, 2017 as per time line given as under:

Tender process → 6 months
Delivery- → 3 months
Erection - → 2 months
Commissioning → 2 months
Slippages → 2 months

The representative of TANGEDCO and TANTRANSCO sought time extension up to 31.12.2017 for completion of Phase-I and Phase-II protection audit remarks.

(j) **KSEB:** The representative of KSEB submitted that pending works are targeted to be completed by December, 2017 as per following time line:

Tender process → 6 months
Delivery → 3 months
Erection and commissioning → 4 months

Slippages

→ 2 months

The representative of KSEB sought time up to 30.11.2016 and 31.12.2017 for completion of Phase-I and Phase II activities respectively.

(k) **NPCIL (MAPS):** The representative of MAPS informed that the required CVTs had been procured by M/s TANTRANSCO, Chennai on its request. The CVTs were to be shifted to MAPS from Chennai after completing the procedural formalities (financial) and erected at site. However, this complete process would take another four to five months (before 31.1.2017).

14. Southern Regional Power Committee vide its e-mail dated 21.10.2016 forwarded the detailed status of implementation of Protection Audit Recommendations as submitted by the constituents subsequently during Protection Sub-Committee Meeting of SPRC held on 18.10.2016.

15. We have considered the report submitted by Chief (Engg.) of the Commission, submissions of the constituents of Southern Region and SRPC. Taking note of the difficulties projected by the constituents of Southern Region, we allow time as indicated below to the constituents of the Southern Region for completion of Phase-I and Phase-II of protection audit remarks as a last opportunity.

Utility	Time extension sought		Time extension granted
Andhra Pradesh			
APGENCO (Hydel)	Phase-I and II	31.12.2017	31.12.2017
APGENCO(Thermal)	Phase I	30.7.2017	30.7.2017
APTRANSCO	Phase-I	31.3.2017	31.3.2017
Telengana			

TSGENCO (Hydel))	Phase-I and II	31.3.2017	31.3.2017
TSGENCO(Thermal	Phase I and II	31.3.2017	31.3.2017
TSTRANSCO	Phase-I and II	31.3.2017	31.3.2017
Karnataka			
KPCL	Phase II	30.11.2016	30.11.2016
KPTCL	Phase I and II	31.5.2017	31.5.2017
Tamil Nadu			
TANTRANSCO	Phase I and II	31.12.2017	31.12.2017
TANGEDCO	Phase I and II	31.12.2017	31.12.2017
Kerala	Phase I	30.11.2016	30.11.2016
	Phase II	31.12.2017	31.12.2017
NPCIL	Phase I	31.1.2017	31.1.2017

16. We direct SPRC to submit status of protection audit remarks and monitor the status of completion of remarks of protection audit in respect of the constituents of Southern Region in Protection Coordination Sub-Committee (PCSC) meeting. The constituents of Southern Region are directed to file the status with SRPC on regular basis to facilitate proper monitoring in PCSC meetings. SRPC is directed to submit bi-monthly report to the Commission confirming the completion of Phase-I and Phase-II of protection audit remarks of the constituents of Southern Region.

17. The Petition Nos. 88/MP/2016 and 135/MP/2016 are disposed of in terms of the above.

Sd/-
(Dr. M.K.Iyer)
Member

sd/-
(A.S.Bakshi)
Member

sd/-
(A. K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson